

ITEM NO.28

COURT NO.13

SECTION II-C

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

PETITION FOR SPECIAL LEAVE TO APPEAL (CRL.) NO. 11218/2025

[Arising out of impugned final judgment and order dated 28-08-2024 in CRA No. 1130/2023 passed by the High Court of Chhattisgarh at Bilaspur]

CHATT KUNWAR SARTHI

PETITIONER(S)

VERSUS

STATE OF CHHATTISGARH & ANR.

RESPONDENT(S)

IA No. 161721/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 161720/2025 - EXEMPTION FROM FILING O.T.

Date : 20-04-2026 This matter was called for hearing today.

CORAM :

HON'BLE MR. JUSTICE AHSANUDDIN AMANULLAH
HON'BLE MR. JUSTICE R. MAHADEVAN

For Petitioner(s) :Mr. C N Sreekumar, Sr. Adv.
Ms. Rohini Prasad, AOR
Ms. Ashika Ranjan, Adv.
Ms. Samridhi Srivastava, Adv.

For Respondent(s) :Mr. Avdhesh Kumar Singh, A.A.G.
Ms. Sugandha Jain, Adv.
Mr. Prabodh Kumar, AOR
Mr. Karn Singh Parmar, Adv.
Mr. Pratyush, Adv.

O R D E R

On 23.03.2026, the matter was directed to be listed on 15.04.2026 where the State was directed to produce respondent no.2 before this Court. On 15.04.2026, though the matter was listed before the Regular Bench but was

not taken up as there was no sitting of the Bench due to the Constitution Bench sitting, the Court Master had taken instructions with regard to the next listing of the case on 20.04.2026, i.e., today. Learned Counsel for the State also informed the Court Master that the respondent no.2 was present on that day. On the next day, i.e., 16.04.2026, the present matter was mentioned by the learned counsel for the State informing that the respondent no.2 was produced on 15.04.2026 and has gone back and had sought exemption from his appearance today. On this, the Court had clearly observed that the respondent no.2 should be present in Court today.

2. Today, we are informed that the respondent no.2 is not present in Court. We take strong exception to such conduct of the State of Chhattisgarh. The direction was given to the State and today, the State is saying that on the last date, i.e., on 15.04.2026, the respondent no.2 was produced under the orders of the Superintendent of Police, Korba, by the Deputy Superintendent of police, Korba. We find that the Superintendent of Police, Korba, is required to show cause as to why the Court may not pass appropriate orders against him for such blatant and deliberate violation of the direction of this Court to produce the respondent no.2 today.

3. Accordingly, let the Superintendent of Police,

Korba, be present in Court on 24.04.2026 at 10.30 a.m. along with her/his show cause to explain the circumstances. The respondent no.2 shall also be physically present in the Court on the said date, i.e., 24.04.2026.

4. It goes without saying that the entire logistics and cost of producing the respondent no.2 before the Court shall be borne by the State authorities.

(POOJA SHARMA)
AR-CUM-PS

(ANJALI PANWAR)
ASSISTANT REGISTRAR